

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3028  
ANSWERED ON:27.07.2009  
CONDITION OF FAMILIES OF MARTYRS  
Argal Shri Ashok;Vardhan Shri Harsh

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether there is any mechanism to periodically check the condition of families of defence personnel killed during operations;
- (b) if not, the reasons therefor;
- (c) the number of soldiers from various States, including Madhya Pradesh, killed on duty during the last three years;
- (d) the ex-gratia/compensation paid to their families, including those in Madhya Pradesh; and
- (e) the number of families yet to receive the said assistance as on date?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU)

- (a) Yes, Madam.
- (b) Does not arise.
- (c) (i) Number of soldiers from various States including Madhya Pradesh killed on duty (Battle Casualties) during the last three years are as under:

Year Officers JCOs OR Total

2006	17	17	193	227
2007	16	27	175	218
2008	16	15	146	177
2009	5	3	60	68
(Till 20th July 2009)				

Total: 54 62 574 690

- (ii) State wise data is not being maintained.
  - (d) The NOK of Armed Forces personnel who die during the under mentioned circumstances are paid following rates of ex-gratia from Central Government:-
    - (i) Death occurring due to accidents in course of duties – Rs.10 lakhs;
    - (ii) Death in the course of duties attributable to acts of violence by terrorists etc-Rs.10 lakhs;
    - (iii) Death occurring during the enemy action in war or border skirmishes or in action against militants, terrorists etc. Rs.15 lakhs;.
    - (iv) Death occurring during enemy action in international war or war like engagements specially notified – Rs.20 lakhs.
- The ex-gratia amount payable by concerned State Governments vary from State to State.
- (e) No claim is outstanding with the Army Headquarters.